

hit-and-run cases for the calendar years 2009 to 2013 is as under:

Year	Number of Accidents	Number of persons killed
2009	49,439	17,941
2010	49,740	18,244
2011	45,143	16,609
2012	45,072	17,363
2013	49,576	18,702

(c) and (d) The responsibility of enforcement of the provisions of Motor Vehicle Act lies with State Governments. However, the measures taken by the Government to reduce drunken driving are as under:

- (i) Section 185 of Motor Vehicles Act, 1988 provides for punishment of imprisonment or fine or both for the offence of drunken driving cases.
- (ii) Chief Secretaries/Principal Secretaries/Secretaries (Transport) of all States/UTs have been requested to ensure that no license is issued to liquor vendors along with National Highways. State Governments have also been requested to review cases wherever licence had already been given for liquor vendors along National Highways for taking corrective action.
- (iii) Ministry undertakes campaigns through print and electronic media to spread awareness about dangers of drunken driving.
- (iv) Interceptors with breath analyzers have been provided by the Ministry to States/UTs to check cases of violations of traffic rules, including drunken driving.

#### **Construction of express highways**

2362. SHRI B. K. HARIPRASAD:

DR. T. SUBBARAMI REDDY:

SHRI VIJAY GOEL:

SHRI D. P. TRIPATHI:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether there is any proposal to construct express highways on the pattern of Mumbai-Pune Express highway, with concrete cement roads;

(b) if so, the details thereof along with the sectors to be covered;

(c) the estimated cost of the project and the names of the highways that would be developed;

(d) whether Government also proposes to construct such highways in southern part of India considering heavy traffic and commercial potential and whether coastal roads in Andhra Pradesh and Vijayawada-Chennai would be included;

(e) if so, the details thereof; and

(f) if not, the reasons therefor and whether it would be considered in the future proposals?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI RADHAKRISHNAN P.): (a) to (c) Yes Sir. Government has approved a plan for construction of about 1000 km Expressways at an estimated cost of ₹ 16,680 crores on Design Build Finance Operate and Transfer (DBFOT) mode under NHDP Phase VI. Based on the traffic intensity and commercial potential, the project shall be prioritized. The following corridors for development of Expressways has been approved for consideration:

- (i) Delhi-Chandigarh (249 Km) on NH-1 and NH-22,
- (ii) Bangalore-Chennai (334 Km) on NH-4,
- (iii) Delhi-Jaipur (261 Km) on NH-8,
- (iv) Delhi-Meerut (66 Km) on NH-58,
- (v) Kolkata-Dhanbad (277 Km) on NH-2,
- (vi) Delhi-Agra (200 Km) on NH-2,
- (vii) Vadodara-Mumbai (400 Km).

In addition to above, Government has approved to take up one more Expressway namely Eastern Peripheral Expressway (EPE) with cement concrete pavement having a length of 135 km with estimated cost of ₹ 5,763.10 crores.

(d) to (f) Yes Sir. Based on high traffic intensity having commercial potential, Government has identified to construct Bangalore Chennai in southern India. The Feasibility Study and pre-construction activities for both the projects is in progress. Presently there is no such proposal to construct Expressway along coastal roads in Andhra Pradesh and Vijayawada-Chennai corridors.

#### **Socio-economic parameters of rural population**

2363. SHRI MOHD. ALI KHAN: Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether it is a fact that nearly 19 per cent of India's rural population in 2011 lacked at least one of seven socio-economic parameters used to estimate